

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH AT PUNE

ORI. Application NO : 181/23

APPLICANT: HRIDAYNATH YASHWANT
TAWADE

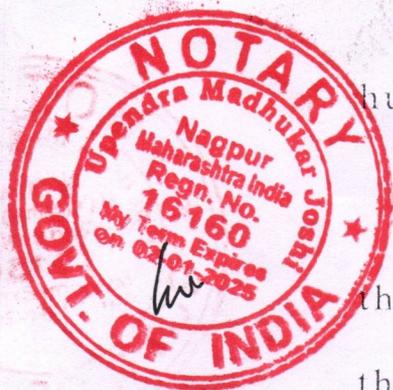
VS

RESPONDENTS: UNION OF INDIA & ORS

REPLY ON BEHALF OF RESPONDENT NO.4

The Respondent No.4 in the instant matter most humbly submits;

That in Response to the contentions made by the Applicant in the instant Original Application, the Petroleum & Explosives Safety Organisation (PESO), the Respondent No.4 herein states that the allegations made against the Answering Respondent are baseless and thus liable to be rejected. The Answering Respondent submits its para-wise reply to the Application which be considered with out prejudice to one another.



[Handwritten Signature]

2. The Petroleum & Explosives Safety Organization (PESO) is a Regulatory Authority with Autonomous Status. Its purpose is to control the import, export, transport, storage & usage of Petroleum Products, explosive materials, flammable materials, pressure vessels, cryogenic vessels, design & installation of all necessary and relevant infrastructure. It comes under the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, Govt of India.

3. Thus, the functions of the Answering Respondent are to administer/regulate/implement the provisions of the Petroleum Act, 1934 as well as Petroleum Rules, 2002. It is further submitted that being the Regulatory Authority it is not involved in any decision making process. The petroleum Retail Outlets are issued Letter of Intent by the Oil Marketing Companies like Indian Oil Corporation Ltd., (IOCL), Bharat Petroleum Corporation Ltd., (BPCL), Hindustan Petroleum Corporation Ltd



Jof

(HPCL), Nayara Energies Ltd., Reliance Industries Ltd., etc., in coordination with the Ministry of Petroleum Oil & Natural Gas. The Answering Respondent is not involved in deciding any site selection of petroleum Retail Outlets or to whom it is to be allotted.

4. Based on the letter of Intent issued by these Companies, the license to store petroleum in tank or Tanks in connection with Pump outfit for fueling motor conveyances is issued as envisaged in form XIV of the Petroleum Rules, 2002. This license is subject to the 'No Objection Certificate' issued by the District Authority as defined in Rule 2 (x), 143 and 144 of Petroleum Rules, 2002 i.e. "(a) in towns having a Commissioner of Police, the Commissioner or Deputy Commissioner of Police, (b) in any other place, the District Magistrate", and the adherence to the guidelines issued by the Central Pollution Control Board.



A handwritten signature in blue ink is located at the bottom right of the page. The signature is stylized and appears to be the name 'Joshi'.

5. Thus, from the above it could be noticed that unless the licensee complies all the Parameters, the Answering Respondent does not issue a license to him.

6. Prior Approval for retail outlet vide letter number A/P/WC/MH/14/15213 (P580482) dated 30.01.2024 (**Exhibit-A1**) was issued to M/s. Indian Oil Corporation Limited, Mumbai for setting up the Petrol Pump at Plot No.227 A, sector No. 3, Village Ulwe Node, Taluka Uran, Dist Raigadh with conditions to comply the CPCB guidelines issued vide office memorandum dated 07/01/2020 and addendum dated 16/08/2021.

Further the Answering Respondent on 10/05/2024 issued a letter to M/s. Indian Oil Corporation Limited seeking clarification on the complaint raised in petition and instructed not to start any construction in violation of CPCB guidelines. The copy of the letter is annexed hereto and marked as (**Exhibit -A2**).



A handwritten signature in blue ink, appearing to be "Jog".

7. Prior Approval for retail outlet vide letter number A/P/WC/MH/14/15478(P585183) dated 14.03.2024 (**Exhibit-A3**) was issued to M/s. Indian Oil Corporation Limited, Mumbai for setting up the Petrol Pump at Plot No.1, sector No. 8, Pushpak Nagar, Taluka Panvel, Dist Raigadh with conditions to comply the CPCB guidelines issued vide office memorandum dated 07/01/2020 and addendum dated 16/08/2021.

Further the Answering Respondent on 10/05/2024 issued a letter to M/s. Indian Oil Corporation Limited seeking clarification on the complaint raised in petition and instructed not to start any construction in violation of CPCB guidelines. The copy of the letter is annexed hereto

and marked as (**Exhibit -A4**).

INDIA
FARY
dhukar Joshi
India
026
INDIA
JAYO TIMA
Controller of Explosives
Mumbai

For rest of the sites mentioned in the Application, as per the records of office has not issued any Prior Approval or Grant of License, to

store petroleum in tank or Tanks in connection with Pump outfit for fueling motor conveyances is issued as envisaged in form XIV of the Petroleum Rules, 2002.

In the instant application, Applicant does not mention any incidence wherein the Answering Respondent has exceeded its jurisdiction or has not followed the guidelines issued by the Central Pollution Control Board or any Rule or Rules of the Petroleum Rules 2002 or any provision of the Petroleum Act 1934.

Thus, the instant petition being devoid of merits is liable to be dismissed against the Answering Respondent.

PUNE

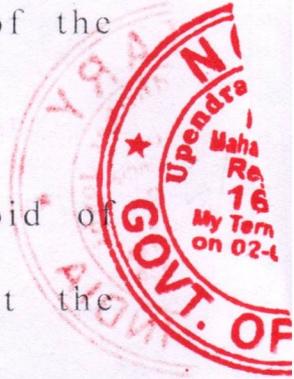
DATED: 29.07.2024

(Amit Goyal)

For Petroleum & Explosives Safety
Organization, Mumbai
Respondent No. 4

अमित गोयल
AMIT GOYAL
उप विस्फोटक नियंत्रक
Dy. Controller of Explosives

मुंबई / Mumbai

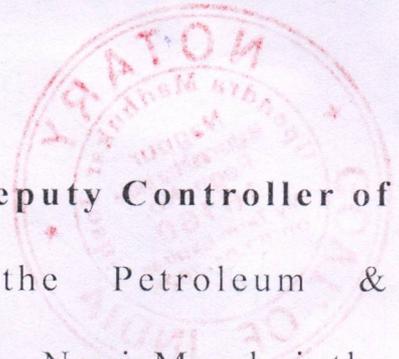


SOLEMN AFFIRMATION

I Amit Goyal S/o Dr. Khoob Chand Goyal, aged about 39 yrs, Occupation: Service, R/O B-1402, Bhoomi Tower, Sector-36, Kamothe, Raigarh-410209 do hereby take oath and state on solemn affirmation:

कामांगी कर्तव्यी मध्य
JAYO G TIMA
Controller of Explosives
Mumbai

That I am working as a Deputy Controller of Explosives, Mumbai with the Petroleum & Explosives Safety Organisation, Navi-Mumbai the Respondent No.4 herein. I am conversant with the facts of the present case and therefore able to depose the same.



I say that the Counsel as per my instructions has drafted the above Reply. I have gone through the contents of the above said Reply and understood the same. I say that the contents of the Reply are true to my knowledge and as per the records of the Organisation which I believe to be true. As far as the legal submissions herein are concerned the same

AJ

are correct as advised by my counsel. The contents of the Reply are explained to me in vernacular which I found to be correct. Hence, signed and verified at NAGPUR on this 31st day of JULY, 2024.



(Amit Goyal)
अमित गोयल
AMIT GOYAL
 उप विस्फोटक नियंत्रक
 Dy. Controller of Explosives
 मुंबई / Mumbai

I know & Identify the Deponent

Atul Pathak

(Atul J Pathak)
 Advocate

Sworn before me on this 31st day of July 2024 at Nagpur by Shri/Smt./Kumar Amit Goyal R/o Raigadh who has been identified by Shri/Smt. Atul J. Pathak Advocate, Nagpur.

Yashwantrao
 31/7/24
NOTARY
GOVT. OF INDIA
 Nagpur (M.S.) INDIA



NOTARIAL REG.
 ENTRY NO. 268
 DATE 31/07/2024



CANCELLED



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)

Petroleum & Explosives Safety Organisation (PESO)

ए-1 और ए-2 विंग, पाँचवा तल, केंद्रीय कार्यालय परिसर, सी.बी.डी. बेलापुर

नवी मुंबई (महा.), 400614

A1 & A2 wing, 5th Floor,

C.G.O. complex, CBD Belapur, Navi Mumbai (M.S.),

Mumbai - 400614

E-mail : jtccemumbai@explosives.gov.in

Phone/Fax No : 022 - 27575946,27573881

पुर्व अनुमोदन संख्या /Prior Approval No : A/P/WC/MH/14/15213
(P580482)

दिनांक /Dated : 30/01/2024

सेवा में /To,

M/s. INDIAN OIL CORPORATION LIMITED,
MUMBAI DIVISIONAL OFFICE, SARJAN PLAZA, 1ST FLOOR,,
Dr A B ROAD WORLI
WORLI,
Mumbai,
Taluka: Mumbai,
District: MUMBAI
State: Maharashtra
PIN: 400018

विषय /Sub : Plot No, 227A, SECTOR NO - 3,, VILL - ULWE NODE, ULWE NODE, Uran, Taluka: Uran,
District: RAIGAD, State: Maharashtra, PIN: 410206 में प्रस्तावित पेट्रोलियम वर्ग A,B Retail Outlet I

Proposed Petroleum Class A,B Retail Outlet at Plot No, 227A, SECTOR NO - 3,, VILL - ULWE
NODE, ULWE NODE, Uran, Taluka: Uran, District: RAIGAD, State: Maharashtra, PIN: 410206

महोदय /Sir

(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN1543717 दिनांक 11/12/2023 का संदर्भ ग्रहण करें।

Please refer to your letter No. OIN1543717 dated 11/12/2023 on the subject.

संदर्भित पत्र के साथ अग्रेषित उपर्युक्त अधिष्ठापन का साइट (स्थल)/ले-आउट, आदि दर्शाता Drawing(s) nos. 1 dated
11/12/2023, 1 dated 11/12/2023 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विधिवत पृष्ठांकित कर लौटाई जा रही है।

The Drawing(s) nos. 1 dated 11/12/2023, 1 dated 11/12/2023, showing the
site/layout/construction details forwarded with your letter under reference is approved and a copy
(of each) of the same is returned herewith duly signed in token of approval.

Conditions of the Approval:

CPCB guidelines for setting up of petrol pump issued vide office memorandum dated
07.01.2020 and addendum dated 16.08.2021 shall be complied with and undertaking to that
effect shall be submitted at the time of grant of license.

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस
कार्यालय को प्रेषित करें।

On completion of the construction as shown in the approved plan please forward the following

documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन।
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से 10000/- (प्रति वर्ष- अधिकतम 10 वर्ष तक) का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
A license fee of Rs. 10000/- (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेफ्टी और टैंक टेस्ट प्रमाण-पत्र जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" ऑनलाइन मॉड्यूल के माध्यम से बनाया गया हो।
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. पेट्रोलियम नियम, 2002 के नियम 144 के तहत निर्धारित प्रपत्र के अनुसार जिला प्राधिकरण (एलएसडीए) मॉड्यूल के लाइसेंसिंग सिस्टम के माध्यम से जारी किया गया अनापत्ति प्रमाण पत्र, उनके हस्ताक्षर और मुहर के साथ पृष्ठांकित आरेखण/प्लान की प्रति के साथ ही। युआरएल :
<https://lsda.peso.gov.in/LSDAOnline/Login.aspx> के माध्यम से ऑनलाइन एनओसी आवेदन, ई-फाइलिंग किया जा सकता है।
No objection certificate issued under Rule 144 of the Petroleum Rules, 2002 as per prescribed proforma by the District Authority through Licensing System for District Authority (LSDA) module only together with a copy of drawings/plans endorsed with his sign and seal. Online NOC application eFiling may be accessed through URL :
<https://lsda.peso.gov.in/LSDAOnline/Login.aspx>
6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर।
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट।
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेन्ट, रेफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें।

Please follow the requirement/provision of "Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फाइल संख्या **A/P/WC/MH/14/15213 (P580482)** का संदर्भ दें।

Please quote this office file No. **A/P/WC/MH/14/15213 (P580482)** in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((अमित कुमार)

(Amit Kumar)

विस्फोटक नियंत्रक

Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक

For Jt. Chief Controller of Explosives

नवी मुंबई (महा.)/Mumbai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)



भारत सरकार /Government of India
 वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)/Petroleum & Explosives Safety Organisation (PESO)
 ए-1 और ए-2 विंग, पांचवा तल,
 केंद्रीय कार्यालय परिसर, सी.बी.डी. बेलपुर, नवी मुंबई (महा.)/A1 & A2 wing, 5th Floor,
 C.G.O. complex, CBD Belapur, Navi Mumbai (M.S.),
 Mumbai - 400614

ईमेल/Email :- jtccemumbai@explosives.gov.in
 दूरभाष/Phone, फैक्स/ Fax :- 022 - 27575946,27573881

अनुमोदन सं. /Approval No.: A/P/WC/MH/14/15213 (P580482)

दिनांक/Dated : 10/05/2024

सेवा में/To,

INDIAN OIL CORPORATION LIMITED,
 MUMBAI DIVISIONAL OFFICE, SARJAN PLAZA, 1ST
 FLOOR,, Dr A B ROAD WORLI,
 WORLI,
 City: Mumbai, Taluka: Mumbai, District: MUMBAI,
 State: Maharashtra, Pin: 400018

विषय/Sub : Plot No. 227A, SECTOR NO - 3, VILL - ULWE NODE, Uran, Taluka/Tehsil : Uran, Village: ULWE NODE, District :
 RAIGAD, State: Maharashtra, PIN: 410206 में पेट्रोलियम रिटेल आउटलेट/में उपभोक्ता पम्प विसंगति पत्र - अनुज्ञापि जारी करने के बारे में /Petroleum Retail
 Outlet at Plot No. 227A, SECTOR NO - 3, VILL - ULWE NODE, Uran, Taluka/Tehsil : Uran, Village: ULWE NODE,
 District: RAIGAD, State: Maharashtra, PIN: 410206 discrepancy letter - Regarding Grant of License

महोदय/Sir,

कृपया आपके आवेदन No. - dated : 10/05/2024 का संदर्भ ग्रहण करें//Reference your application No. - dated : 10/05/2024.
 आपके द्वारा प्रस्तुत दस्तावेजों/ अनुपालना की जांच करने पर, निम्नलिखित टिप्पणों की जा रही हैं:/On scrutiny of documents/compliance submitted by you,
 following observations are made :

1. This has reference to original application no. 181/2023 filed before Honourable national Green Tribunal Western Zone Branch Pune. From the purview of copy of petition, it appears that the prior approval dt. 30/01/2024 for the subject petrol pump was taken, suppressing the facts in relation to violation of CPCB guidelines with respect to buildings located within 50m distance from the subject retail outlet.
2. As mentioned in the conditions of prior approval dt. 30/01/2024 for subject premises, you are bound to follow CPCB guidelines for the new petroleum retail outlet and directed not to undergo the construction if there is any violation of CPCB guidelines.
3. In view of above, you are requested to show cause within 21 days from the date of issue of this letter and offer explanation within stipulated period. You may visit this office in person on any working day in working hours so as to represent your case.

अपुनिक दस्तावेजों/ अनुपालना की पूर्णता प्राप्त होने पर आगे की कार्रवाई की जाएगी/ Further action will be taken on receipt of above documents/compliance.

भवदीय / Yours faithfully,

(नितिन शिवाजी शेटे / Nitin Shivaji Shete)
 उप विस्फोटक नियंत्रक / Dy. Controller of Explosives
 कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 नवी मुंबई (महा.)/Mumbai
 For Jt. Chief Controller of Explosives
 Mumbai



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)

Petroleum & Explosives Safety Organisation (PESO)

ए-1 और ए-2 विंग, पाँचवा तल, केंद्रीय कार्यालय परिसर, सी.बी.डी. बेलापुर

नवी मुंबई (महा.)- 400614

A1 & A2 wing, 5th Floor,

C.G.O. complex, CBD Belapur, Navi Mumbai (M.S.),

Mumbai - 400614

E-mail : jtccemumbai@explosives.gov.in

Phone/Fax No : 022 - 27575946,27573881

पुर्व अनुमोदन संख्या /Prior Approval No : A/P/WC/MH/14/15478
(P585183)

दिनांक /Dated : 14/03/2024

सेवा में /To,

M/s. INDIAN OIL CORPORATION LIMITED,
MUMBAI DIVISIONAL OFFICE, SARJAN PLAZA, 1ST FLOOR,,,
Dr A B ROAD WORLI
WORLI,
Mumbai,
Taluka: Mumbai,
District: MUMBAI
State: Maharashtra
PIN: 400018

विषय /Sub : Plot No, 1, SECTOR NO - 8, PUSHPAK NAGAR , PUSHPAK NODE, PUSHPAK NAGAR,
Panvel, Taluka: Panvel, District: RAIGAD, State: Maharashtra, PIN: 410206 में प्रस्तावित पेट्रोलियम वर्ग
A,B Retail Outlet ।

Proposed Petroleum Class A,B Retail Outlet at Plot No, 1, SECTOR NO - 8, PUSHPAK
NAGAR , PUSHPAK NODE, PUSHPAK NAGAR, Panvel, Taluka: Panvel, District: RAIGAD,
State: Maharashtra, PIN: 410206

महोदय /Sir
(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN1580592 दिनांक 25/01/2024 का संदर्भ ग्रहण करें।

Please refer to your letter No. OIN1580592 dated 25/01/2024 on the subject.

संदर्भित पत्र के साथ अग्रेषित उपर्युक्त अधिष्ठापन का साइट (स्थल)/ले-आउट, आदि दर्शाता Drawing(s) nos. 1 dated
25/01/2024, 1 dated 25/01/2024 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विधिवत पृष्ठांकित कर लौटाई जा रही है।

The Drawing(s) nos. 1 dated 25/01/2024, 1 dated 25/01/2024 , showing the
site/layout/construction details forwarded with your letter under reference is approved and a copy
(of each) of the same is returned herewith duly signed in token of approval.

Conditions of the Approval:-

CPCB guidelines for setting up of petrol pump issued vide office memorandum dated
07.01.2020 and addendum dated 16.08.2021 shall be complied with and undertaking to that
effect shall be submitted with application for grant of licence.

अनुमोदित प्लान के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस

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कार्यालय को प्रेषित करें।

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन।
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से 10500/- (प्रति वर्ष— अधिकतम 10 वर्ष तक) का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
A license fee of Rs. 10500/- (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेफ्टी और टैंक टेस्ट प्रमाण-पत्र
जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" ऑनलाइन मॉड्यूल के माध्यम से बनाया गया हो।
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. पेट्रोलियम नियम, 2002 के नियम 144 के तहत निर्धारित प्रपत्र के अनुसार जिला प्राधिकरण (एलएसडीए) मॉड्यूल के लाइसेंसिंग सिस्टम के माध्यम से जारी किया गया अनापत्ति प्रमाण पत्र, उनके हस्ताक्षर और मुहर के साथ पृष्ठांकित आरेखण/प्लान की प्रति के साथ ही। बुआरएल :
<https://lsda.peso.gov.in/LSDAOnline/Login.aspx> के माध्यम से ऑनलाइन एनओसी आवेदन, ई-फाइलिंग किया जा सकता है।
No objection certificate issued under Rule 144 of the Petroleum Rules, 2002 as per prescribed proforma by the District Authority through Licensing System for District Authority (LSDA) module only together with a copy of drawings/plans endorsed with his sign and seal. Online NOC application eFiling may be accessed through URL :
<https://lsda.peso.gov.in/LSDAOnline/Login.aspx>
6. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों) के नमूना हस्ताक्षर।
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट।
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेन्ट, रेफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें।

Please follow the requirement/provision of " Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य में अपने सभी पत्राचार में इस कार्यालय की फाइल संख्या **A/P/WC/MH/14/15478 (P585183)** का संदर्भ दे।

Please quote this office file No. **A/P/WC/MH/14/15478 (P585183)** in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((अमित कुमार)

(Amit Kumar)

विस्फोटक नियंत्रक

Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक

For Jt. Chief Controller of Explosives

नवी मुंबई (महा.)/Mumbai



भारत सरकार / Government of India
 वाणिज्य और उद्योग मंत्रालय/ Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)/Petroleum & Explosives Safety Organisation (PESO)
 ए-1 और ए-2 विंग, पाँचवा तल,
 केंद्रीय कार्यालय परिसर, सी.वी.डी. बेलपुर, नवी मुंबई (महा.)/A1 & A2 wing, 5th Floor,
 C.G.O. complex, CBD Belapur, Navi Mumbai (M.S.),
 Mumbai - 400614

ईमेल/Email :- jtccemumbai@explosives.gov.in
 दूरभाष/Phone, फैक्स/ Fax :- 022 - 27575946, 27573881

अनुमोदन सं./Approval No.: A/P/WC/MH/14/15478 (P585183)

दिनांक/Dated : 10/05/2024

सेवा में/To,

INDIAN OIL CORPORATION LIMITED,
 MUMBAI DIVISIONAL OFFICE, SARJAN PLAZA, 1ST
 FLOOR,, Dr A B ROAD WORLI,
 WORLI,
 City: Mumbai, Taluka: Mumbai, District: MUMBAI,
 State: Maharashtra, Pin: 400018

विषय/Sub : Plot No. 1, SECTOR NO - 8 PUSHPAK NAGAR , PUSHPAK NODE, Panvel, Taluka/Tehsil : Panvel, Village:
 PUSHPAK NAGAR, District: RAIGAD, State: Maharashtra, PIN: 410206 में पेट्रोलियम रिटेल आउटलेट/में उपरोक्त पम्प विसंगति पत्र - अनुज्ञा जारी
 करने के बारे में /Petroleum Retail Outlet at Plot No. 1, SECTOR NO - 8 PUSHPAK NAGAR , PUSHPAK NODE, Panvel,
 Taluka/Tehsil : Panvel, Village: PUSHPAK NAGAR, District: RAIGAD, State: Maharashtra, PIN: 410206 discrepancy
 letter - Regarding Grant of License

महोदय/Sir,

कृपया आपके आवेदन No. - dated : 10/05/2024 का संदर्भ ग्रहण करें//Reference your application No. - dated : 10/05/2024.
 आपके द्वारा प्रस्तुत दस्तावेजों/ अनुपालना की जांच करने पर, निम्नलिखित टिप्पणी की जा रही है://On scrutiny of documents/compliance submitted by you,
 following observations are made :

1. This has reference to original application no. 181/2023 filed before Honourable national Green Tribunal Western Zone Branch Pune. From the purview of copy of petition, it appears that the prior approval dt. 14/03/2024 for the subject petrol pump was taken, suppressing the facts in relation to violation of CPCB guidelines with respect to water body and buildings located within 50m distance from the subject retail outlet.
2. As mentioned in the conditions of prior approval dt. 14/03/2024 for subject premises, you are bound to follow CPCB guidelines for the new petroleum retail outlet and directed not to undergo the construction if there is any violation of CPCB guidelines.
3. In view of above, you are requested to show cause within 21 days from the date of issue of this letter and offer explanation within stipulated period. You may visit this office in person on any working day in working hours so as to represent your case.

उपर्युक्त दस्तावेजों/ अनुपालना की पात्रता प्राप्त होने पर आगे की कार्रवाई की जाएगी/ Further action will be taken on receipt of above documents/compliance.

भवदीय / Yours faithfully,

(नितिन शिवाजी शेटे / Nitin Shivaji Shete)
 उप विस्फोटक नियंत्रक / Dy. Controller of Explosives
 कृते संयुक्त मुख्य विस्फोटक नियंत्रक
 नवी मुंबई (महा.)/Mumbai
 For Jt. Chief Controller of Explosives
 Mumbai